

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
OA.No.1674/95

Dated this the 8th Day of January, 1996.

(4)

Navraj Singh
S/o Shri Gyase Ram
R/o Vill.& P.O. Atterna,
District Sonepat (Haryana). Applicant

By Advocate: Shri S.K. Aggarwal.

versus

1. Union of India through
Secretary, Ministry
of Welfare, New Delhi.
2. The Secretary,
National Commission for Minority,
(Ministry of Welfare)
Lok Nayak Bhawan,
Khan Market, New Delhi 110 003...Respondents

By Advocate: Shri M.M. Sudan for respondent No.2

READER (Oral)

Learned counsel for respondent No.2 Shri M.M.

Sudan has raised the preliminary objection that the National Commission for Minority under the Ministry of Welfare, is not under the jurisdiction of this Tribunal since there is no notification in Section-2 of the Administrative Tribunal's Act, 1985 to this effect. The National Commission for Minority is a statutory body created by an Act of Parliament. This being so, this Tribunal has no jurisdiction to entertain this application. The applicant is given liberty to withdraw the same and file it before appropriate forum for redressal of his grievances.

The application is dismissed as withdrawn.



(Dr. A. Vedavalli)
Member(J)


(B.K. Singh)
Member(A)

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